

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 01.12.2011

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The Meeting No. 35/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 01.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	R.O, TC, Noida.
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. Ram Kumar, FTDO	DGFT

The agenda for Meeting No. 35/AM12 dated 01.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 35/84-ALC3/2011 **MEETING DATE** : 01.12.2011

1	Case No.: 3/31/84-ALC3/2011	Party Name:CHELSEA MILLS	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deffered
	HQ File :01/84/050/00200/AM12/	RLA File :05/23/040/00200/AM12/	Lic.No/Date:0510300882 30.08.2011	Defer Date:29.12.2011
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the for 29.12.2011.			

2	Case No.: 6/31/84-ALC3/2011	Party Name:GAURA V INTERNATIONAL	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deffered
	HQ File :01/84/050/00203/AM12/	RLA File :05/23/040/00198/AM12/	Lic.No/Date:0510300854 30.08.2011	Defer Date:29.12.2011
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for 29.12.2011.			

Case No.:14/35/84-ALC3/2011	Party Name:APSARA SILKS	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved	
HQ File :01/84/050/00236/AM12/	RLA File :07/24/040/00208/AM12/	Lic.No/Date:0710082073 07.09.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-				
S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	25% Silk, 75% Wool FN1139 Fabrics Dyed/ Printed/ Embroidered	1275 Sq. Mtrs.	25% Silk, 75% Wool Grey FN1139 Fabrics width 140 CM +/-10%,	1300.50 Sq. Mtrs. (with 2% wastage).

3		(with or without) width 140 CM +/-10%, GSM 154 +/- 10%, 35.5 MM +/- 10%.		GSM 154 +/- 10%, 35.5 MM +/- 10%.	
	2.	36% Silk, 64% Wool FN448-1 Fabrics Dyed/ Printed/ Embroidered (with or without) width 140 CM +/-10%, GSM 121 +/- 10%, 28 MM +/- 10%.	1275 Sq. Mtrs.	36% Silk, 64% Wool Grey FN448-1 Fabrics width 140 CM +/-10%, GSM 121 +/- 10%, 28 MM +/- 10%.	1300.50 Sq. Mtrs. (with 2% wastage).
<p>The GSM shall match on both side of export and import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other as usual condition.</p>					

4	Case No.:12/31/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00209/AM12/	RLA File :04/24/040/00120/AM12/	Lic.No/Date:0410127858 08.09.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:13/31/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
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	HQ File :01/84/050/00210/AM12/	RLA File :04/24/040/00150/AM12/	Lic.No/Date:0410127859 08.09.2011	Reject
5	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:14/31/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00211/AM12/	RLA File :04/24/040/00139/AM12/	Lic.No/Date:0410127860 08.09.2011	Reject
6	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:23/31/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deffered
	HQ File :01/84/050/00220/AM12/	RLA File :05/23/040/00221/AM12/	Lic.No/Date:0510303135 20.09.2011	Defer Date:29.12.2011
7	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 29.12.2011.</p>			

	Case No.:2/35/84-ALC3/2011	Party Name:SRF LIMITED	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00224/AM12/	RLA File :04/24/040/00160/AM12/	Lic.No/Date:0410128354	Reject

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, neither specific denier of fabric has been mentioned nor composition of export has been mentioned. Further, solid content of V.P. Latex and technical literature of Bonding agent have also been not given. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.:11/35/84-ALC3/2011	Party Name: SUPER TANNERY LIMITED,	Meet No/Date: 35/84-ALC3/2011 01.12.2011	Status: Approved
HQ File :01/84/050/00233/AM12/	RLA File :06/24/040/00030/AM12/	Lic.No/Date:0610023837 21.09.2011	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation as per SION G-10 issued in this case as detailed below:-

S. No.	Export item	Export Qty.	Import item	Import Qty.
1	Gents Leather Long Boots with PU Sole (Wt. of PU Sole 700 grams per pair) fitted with or without Steel Toe CAPS/ Synthetic Toe Caps and Steel Mid Sole.	20,000 Pair	a) Synthetic Lining	90,000 Sq. Ft.
			b) Adhesive (PU)	1000 Kg.
			c) Thermoplastic sheets for :- 1. Counter.	280 Sq. Mtrs.
			d) Re-inforcement tape (width 1.5 cms)	30,000 Meter.
			e) Sheet for making insole	1,000 Sq. Mtrs.
			f) Thermoplastic cement (rod/ granule/ polyester/ polyamide)	220 Kg.
			g) Polyol	7,210 Kg.
			h) Isocyanate	6,314 Kg.

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i) Catalyst	462 Kg.
j) Release Agent	630 Kg.
k) Additives	280 Kg.
l) Logos	Net content + 1% wastage.
m) Eyelets	Net content + 1% wastage.
n) Metallic fittings (i) D. Ring; (2) Hook; (3) Rivets.	Net content + 1% wastage.
o) Band knives for splitting M/c.	9 Nos.
p) Steel Toe Caps/Synthetic Toe Caps/Composite Toe Cap.	20,000 Pair
q) Steel Mid Sole	20,000 Pair

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/35/84-ALC3/2011

Party Name: SUPER TANNERY LIMITED,

Meet No/Date: 35/84-ALC3/2011
01.12.2011

Status: Approved

HQ File :01/84/050/00234/AM12/

RLA File :06/24/040/00029/AM12/

Lic.No/Date: 0610023836
21.09.2011

Decision: The Committee considered the case as per agenda and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorisation as per SION G-9 issued in this case as detailed below:-

S.No.	Export item	Export Qty.	Import item	Import Qty.
1	Gents Leather Half Boots with PU Sole (Wt. of PU Sole 700 grams)	40,000 Pair	a) Synthetic Lining	1,50,000 Sq. Ft.
			b) Adhesive (PU)	1,600 Kg.

per pair) fitted with or without Steel Toe Caps/Synthetic Toe Caps/Composite Toe Caps and Steel Mid Sole.

c) Thermoplastic sheets for :- (1) Counter.	560 Sq. Mtrs.
d) Re-inforcement tape (width 1.5 cms)	44,000 Meter.
e) Sheet for making insole	2,000 Sq. Mtrs.
f) Thermoplastic cement (rod / granule / polyester / polyamide)	440 Kg.
g) Polyol	14,420 Kg.
h) Isocynate	12628 Kg.
i) Catalyst	924 Kg.
j) Release Agent	1260 Kg.
k) Additives	560 Kg.
l) Logos	Net content + 1% wastage.
m) Eyelets	Net content + 1% wastage.
n) Metallic fittings (1) D. Ring; (2) Hook; (3) Rivets.	Net content + 1% wastage.
o) Rivetts	30,300 Dozen
p) Band Knives for Splitting M/c.	17 Nos.
q) Steel Toe Caps/Synthetic	40,000 Pair.

			Toe Caps/Composite Toe Cap.	
			r) Steel Mid Sole	40,000 Pair.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	Case No.:6/35/84-ALC3/2011	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00228/AM12/	RLA File :07/24/040/00246/AM12/	Lic.No/Date:0710082683 22.09.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting noted that weight of insole in import product and composition has not been given. In view of the above, Committee decided to reject the case for want of information.</p> <p>RLA may take suitable consequential action accordingly.</p>			

12	Case No.:17/35/84-ALC3/2011	Party Name:LILLIPUT KIDSWEAR LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved									
	HQ File :01/84/050/00239/AM12/	RLA File :05/23/040/00229/AM12/	Lic.No/Date:0510303592 23.09.2011										
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-</p> <table> <tr> <th>S. No.</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> <tr> <td>1.</td><td>Boys Pant (Style No.123166IT12) Made from 100% Cotton Solid Peach Twill 2/2" Z".</td><td>22680 Nos.</td><td>100% Cotton Solid Peach Twill 2/2" Z". Construction: 152*82 60/2* 60/2 C/W:56" Finished width – 57/58" GSM 107</td><td>16920 Sq. Mtrs. (@ 0.746 Sq. Mtrs./pc.)</td></tr> </table>				S. No.	Export item	Export Qty.	Import item	Qty. allowed	1.	Boys Pant (Style No.123166IT12) Made from 100% Cotton Solid Peach Twill 2/2" Z".	22680 Nos.	100% Cotton Solid Peach Twill 2/2" Z". Construction: 152*82 60/2* 60/2 C/W:56" Finished width – 57/58" GSM 107
S. No.	Export item	Export Qty.	Import item	Qty. allowed									
1.	Boys Pant (Style No.123166IT12) Made from 100% Cotton Solid Peach Twill 2/2" Z".	22680 Nos.	100% Cotton Solid Peach Twill 2/2" Z". Construction: 152*82 60/2* 60/2 C/W:56" Finished width – 57/58" GSM 107	16920 Sq. Mtrs. (@ 0.746 Sq. Mtrs./pc.)									

+/- 5%.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/35/84-ALC3/2011

Party Name:SHAHI EXPORTS PVT.
LTD.

Meet No/Date:35/84-ALC3/2011
01.12.2011

Status:
Approved

HQ File :01/84/050/00229/AM12/

RLA File :07/24/040/00247/AM12/

Lic.No/Date:0710082855
28.09.2011

Decision : The Committee considered the case as per agenda and observed that firm have not given drawing, design, CAD/CAM etc. Therefore, Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking cue from SION at S.No. J-292 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Mens/Ladies Shorts made of 100% Cotton Dyed Fabrics (GSM 160 +/-10%). Style No.EM4716.	1720 Nos.	100% Cotton Dyed Fabrics (GSM 160 +/- 10%).	2752 Sq. Mtrs. (@ 1.6 Sq. Mtrs./per Pc.).

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

14	Case No.:10/35/84-ALC3/2011	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved									
	HQ File :01/84/050/00232/AM12/	RLA File :06/24/040/00031/AM12/	Lic.No/Date:0610023961 29.09.2011										
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-</p> <table border="1"> <thead> <tr> <th>S. No.</th><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>100% Polyester Braid</td><td>27750 Kgs.</td><td>100% Polyester Grey Yarn</td><td>28027.50 Sq. Mtrs.(@ 1.01 Sq. Mts./per Kg.).</td></tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No.	Export item	Export Qty.	Import item	Qty. allowed	1.	100% Polyester Braid	27750 Kgs.	100% Polyester Grey Yarn
S. No.	Export item	Export Qty.	Import item	Qty. allowed									
1.	100% Polyester Braid	27750 Kgs.	100% Polyester Grey Yarn	28027.50 Sq. Mtrs.(@ 1.01 Sq. Mts./per Kg.).									

15	Case No.:21/35/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00243/AM12/	RLA File :05/23/040/00238/AM12/	Lic.No/Date:0510304379 30.09.2011	Reject
	<p>Decision : The Committee considered the case as per agenda and observed that firm have not given drawing, design, measurement, CAD/CAM etc. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

Case No.:24/35/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved	
HQ File :01/84/050/00246/AM12/	RLA File :05/23/040/00241/AM12/	Lic.No/Date:0510304378 30.09.2011		
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -				
S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Infants Girls Shorts, made of 100% Cotton	9100 Nos.	100% Cotton Yarn Dyed	5460 Sq. Mtrs. (@ 0.6 Sq.

	Yarn Dyed Woven Fabric, GSM-92 +/- 10%. Style No.493438 / 889820.		Woven Fabric, GSM-92 +/- 10%.	Mtrs./pc.).
2	Infants Girls Dress, made of 100% Cotton Yarn Dyed Woven Fabric, GSM-92 +/- 10%. Style No.514429..	800 Nos.	100% Cotton Yarn Dyed Woven Fabric, GSM-92 +/- 10%.	848 Sq. Mtrs. (@ 1.06 Sq. Mtrs./pc.).
3	Girls Dress, made of 100% Cotton Yarn Dyed Woven Fabric, GSM-92 +/- 10%. Style No.514429.	2560 Nos.	100% Cotton Yarn Dyed Woven Fabric, GSM-92 +/- 10%.	3584 Sq. Mtrs. (@ 1.40 Sq. Mtrs./pc.)

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

17	Case No.:5/35/84-ALC3/2011	Party Name:GAURAV INTERNATIONAL	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved									
	HQ File :01/84/050/00227/AM12/	RLA File :05/23/040/00243/AM12/	Lic.No/Date:0510304492 03.10.2011										
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table> <tr> <th>S. No</th><th>Export item</th><th>Exports Quantity</th><th>Import item</th><th>Qty. allowed.</th></tr> <tr> <td>1</td><td>Ladies Top, Made of 100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%) Style: W5C557.</td><td>1040 Nos.</td><td>100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%).</td><td>1341.600 Sq. Mtrs. (@ 1.29 Sq. Mtrs./Pc.)</td></tr> </table> <p>The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export item	Exports Quantity	Import item	Qty. allowed.	1	Ladies Top, Made of 100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%) Style: W5C557.	1040 Nos.	100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%).
S. No	Export item	Exports Quantity	Import item	Qty. allowed.									
1	Ladies Top, Made of 100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%) Style: W5C557.	1040 Nos.	100% Polyester Dyed Woven Fabric, GSM: 72 (+/- 10%).	1341.600 Sq. Mtrs. (@ 1.29 Sq. Mtrs./Pc.)									

Case No.:19/35/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deferred
HQ File :01/84/050/00241/AM12/	RLA File :05/24/040/00220/AM12/	Lic.No/Date:0510304522	Defer Date:

18		03.10.2011	29.12.2011
Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 29.12.2011.			

19	Case No.:20/35/84-ALC3/2011	Party Name:FRONTIER TEXTILES PVT. LTD.,	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00242/AM12/	RLA File :02/24/040/00105/AM12/	Lic.No/Date:0210167259 03.10.2011	Reject
	Decision : The Committee considered the case as per agenda and observed that firm have not given drawing, design, measurement, CAD/CAM etc. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:8/35/84-ALC3/2011	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
	HQ File :01/84/050/00230/AM12/	RLA File :03/95/040/00549/AM12/	Lic.No/Date:0310657927 04.10.2011	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization			

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issued in this case as detailed below: -

S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Articles made of Non Woven Fabric (Polyester) namely Filter Bags of Polyester Non-Woven Fabric (5700.00 Nos.) Net Content: 1)Polyester Staple Fibre : 6,625.970 Kgs.	6625.970 Kgs.	Polyester Staple Fibre.	8083.683 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:16/35/84-ALC3/2011	Party Name:MODERN APPARELS	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deferred
HQ File :01/84/050/00238/AM12/	RLA File :03/95/040/00517/AM12/	Lic.No/Date:0310657811 04.10.2011	Defer Date: 29.12.2011
Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file of the applicant firm wherein norms of similar case have been finalized. The case stands deferred for re-listing on 29.12.2011.			

Case No.:3/35/84-ALC3/2011	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
HQ File :01/84/050/00225/AM12/	RLA File :05/24/040/00228/AM12/	Lic.No/Date:0510304815 10.10.2011	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Ladies Top, Made of 100% Silk Unbleached Woven Fabric, GSM: 34 (+/- 10%) Style: W2210Y..	2740 Nos.	100% Silk Unbleached Woven Fabric, GSM: 34 (+/- 10%)	3164.700 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:18/35/84-ALC3/2011	Party Name:CHELSEA MILLS	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
HQ File :01/84/050/00240/AM12/	RLA File :05/23/040/00257/AM12/	Lic.No/Date:0510304935 11.10.2011	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-			
Export item	Export Qty.	Import item	Qty. allowed

(i) 100% Cotton Denim Infants & Girls Flared Jeans. Style:901580 / 908863 / 100758. Buyer : The Gap Inc,USA - GSM 295 +/-10%.	2800 Nos.	(1)100% Cotton Denim Fabric. GSM 295 +/- 10%. (2) Zip Fastners. (3) Snap Fasterns. (4) 65% Polyester 35% Cotton Dyed Fabric GSM 105 +/- 10%. (5) Fusible Interlining.	(1) 2772 Sq. Mtrs. (2) 2800 Nos. (3) 2800 Sets. (4) 840 Sq. Mtrs. (5) 742 Sq. Mtrs.
(ii) 98% Cotton 2% Spandex Girls Denim Flared Jeans. Style: 895377 / 906523 Buyer : The Gap Inc, USA GSM 345+/- 10%.	3340 Nos.	(6) 98% Cotton 2% Spandex Stretch Denim Fabric, GSM 345 +/- 10%. (7) Snap Fastners. (8) Rivets. (9) Fusible Interlining. (10) 100% Cotton Printed Fabric, GSM 115 +/- 10%.	(6) 6613 Sq. Mtrs. (7) 3340 Sets. (8) 20040 Sets (9) 968 Sq. Mtrs. (10) 1336 Sq. Mtrs.
(iii) 99% Cotton 1% Spandex Girls flared long shorts. Style: 168183 / 168184. Buyer : Monsoon Accessories Ltd., U.K. GSM 330 +/- 10	5450 Nos.	(11) 99% Cotton 1% Spandex Denim Fabric, GSM 330 +/- 10%. (12) 70% Polyester 30% Printed Fabric GSM 105 +/- 10%.	(11) 6540 Sq. Mtrs. (12) 1635 Sq. Mtrs.

		(13) Snap Fastners. (14) Rivets. (15) Zip Fastners. (16) Fusible Interlining.	(13) 5450 Sets (14) 32700 Sets. (15) 5450 Nos. (16) 1471.500 Sq. Mtrs.
The R.A shall be advised to take necessary action subject to compliance of other as usual condition.			

24	Case No.:25/35/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Deferred
	HQ File :01/84/050/00247/AM12/	RLA File :05/24/040/00237/AM12/	Lic.No/Date:0510304890 11.10.2011	Defer Date: 29.12.2011
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. It was decided to defer the case for re-listing on 29.12.2011.			

	Case No.:1/35/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
	HQ File :01/84/050/00223/AM12/	RLA File :05/24/040/00239/AM12/	Lic.No/Date:0510305055 12.10.2011	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			

S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Ladies Top, Made of 100% Cotton Yarn Dyed Woven Fabric, GSM: 78 (+/- 10%) Style: 1Z2815.	4750 Nos.	100% Cotton Yarn Dyed Woven Fabric, GSM: 78 (+/- 10%).	9262.500 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/35/84-ALC3/2011	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
HQ File :01/84/050/00237/AM12/	RLA File :05/23/040/00256/AM12/	Lic.No/Date:0510305043 12.10.2011	

26

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is Mens Jacket in this case. Therefore, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-363 as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Mens Jacket, made of 100% Polyester Twill, GSM 160 +/- 10%. Width : 57 / 58".	6160 Nos.	100% Polyester Twill, GSM 160 +/- 10%, width 57/58".	39601 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

27

Case No.:13/35/84-ALC3/2011	Party Name:ABHIKRITI IMPEX PVT. LTD.,	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected.
HQ File :01/84/050/00235/AM12/	RLA File :02/24/040/00119/AM12/	Lic.No/Date:0210167523 14.10.2011	
Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Since specific name of export product not given and measurement of fabric not given in square meter age, Committee unable to determine ad-hoc norms and decided to reject the case.			

28	Case No.:23/35/84-ALC3/2011	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved									
	HQ File :01/84/050/00245/AM12/	RLA File :35/24/040/00022/AM12/	Lic.No/Date:3510035793 14.10.2011										
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export item</th><th>Exports Quantity</th><th>Import item</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>1</td><td>CF Polyester Thread</td><td>100000 Kgs.</td><td>Polyester Filament Yarn</td><td>101000 Kgs.</td></tr> </tbody> </table> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S. No	Export item	Exports Quantity	Import item	Qty. allowed.	1	CF Polyester Thread	100000 Kgs.	Polyester Filament Yarn
S. No	Export item	Exports Quantity	Import item	Qty. allowed.									
1	CF Polyester Thread	100000 Kgs.	Polyester Filament Yarn	101000 Kgs.									

29	Case No.:9/35/84-ALC3/2011	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00231/AM12/	RLA File :07/24/040/00272/AM12/	Lic.No/Date:0710083384 20.10.2011	Reject

29	<p>Decision : The Committee considered the case as per agenda and observed that firm have not given Drawing, Design, Measurement, CAD/CAM, Style No. etc. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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30	Case No.:4/35/84-ALC3/2011	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Rejected
	HQ File :01/84/050/00226/AM12/	RLA File :07/24/040/00295/AM12/	Lic.No/Date:0710083610 28.10.2011	Reject
	<p>Decision : The Committee considered the case as per agenda and observed that firm have not given Drawing, Design, Measurement, CAD/CAM, Style No. etc. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:22/35/84-ALC3/2011	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:35/84-ALC3/2011 01.12.2011	Status: Approved
	HQ File :01/84/050/00244/AM12/	RLA File :05/24/040/00256/AM12/	Lic.No/Date:0510306828 01.11.2011	
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p>			

S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Girls Romper in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.126876.	4432 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	10674 Sq. Mtrs.
2	Girls Pant in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.909696.	1066 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	1779 Sq. Mtrs.
3	Infant Romper in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.909662.	562 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	858 Sq. Mtrs.
4	Girls Romper in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.909662.	3791 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	5796 Sq. Mtrs.
5	Infant Pant in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.909663.	137 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	159 Sq. Mtrs.
6	Girls Pant in 75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%). Style No.909663.	771 Nos.	75% Rayon 25% Polyester Solid Dyed Woven Fabrics, GSM 160 (+/- 10%).	890 Sq. Mtrs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

(32)

Case No.292	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 35/12 dt. 01.12.2011	F.No. 01/84/50/097/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510205779 dated 04.07.2007.	

Decision : The Committee considered the case as per agenda alongwith other relevant details and perused the revised written comments of DC (MSME) conveyed vide their U.O No. 37(5)/39/2011-12/Hosy. dated 30.11.2011. The Committee accordingly decided to re-fix norms against the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

S. No	Export item	Exports Quantity	Import item	Qty. allowed.
1	Ladies Top, Made of 92% Cotton 8% Spandex Jersey Dyed Knitted Fabric, GSM: 145 (+/- 10%).	210.30 grams/ piece (total 14301 Kgs. for 68000 pieces)	92% Cotton 8% Spandex Jersey Dyed Knitted Fabric, GSM: 145 (+/- 10%).	265 grams/ piece (total 18020 Kgs. for 68000 pieces)

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.293	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 35/12 dt. 01.12.2011	F.No. 01/84/162/972/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510206279 dated 16.07.2007.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case is under examination. It was therefore decided to await the same and defer the case for re-listing on 29.12.2011.

(34)

Case No.294	M/s. Viraj Exports Pvt. Ltd., Noida.
NC 35/12 dt. 01.12.2011	F.No. 01/84/50/474/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510197920 dated 16.01.2007.	

Decision : The Committee considered the case as per agenda alongwith other papers and observed that case be referred to PC-IV Section for their comments/guidance.

(35)

Case No.295	M/s. Arvind Products Ltd. Ahmedabad
NC No.35/AM12	F.No.01/84/50/221/AM11/DES-V
Dated : 01.12.2011	Ratification of input output norms in respect of Advance Authorization No.0810093402 dated 26.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

the applicant is required to give GSM of import and export products. The Variation in GSM can determine requirement of chemical compound. There can be change in technology/process in the manufacturing process. The Committee is not bound to repeat the earlier decision. Since stage wise details of requirement, wastage and a specific name of organic compound have not been given, the Committee is constraint to reject the case.

(36)

Case No.296	M/s. Mulberry Silks Ltd., Bangalore.
NC No.35/AM12	F.No.01/84/50/121/AM-12/DES-V
Dated : 01.12.2011	Re-fixation of input output norms in respect of Advance Authorization No.0710080013 dated 22.06.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
100% Natural Silk Fabrics (Mulberry Raw Silk).	4380 Kgs.	Thrown Silk (Mulberry Twisted Silk Yarn) Gummed.	6000 Kgs. (@ 1.37 Kgs.)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.297	M/s. Mulberry Silks Ltd., Bangalore.
NC No.35/AM12	F.No.01/84/162/213/AM-12/DES-V
Dated : 01.12.2011	Re-fixation of input output norms in respect of Advance Authorization No.0710081249 dated 08.08.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
100% Natural Silk Fabrics (Mulberry Raw Silk).	6000 Kgs.	Thrown Silk (Mulberry Twisted Silk Yarn) any grade.	8219 Kgs. (@ 1.37 Kgs.)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

Case No.298	M/s. Mulberry Silks Ltd., Bangalore.
NC No.35/AM12	F.No.01/84/50/127/AM-12/DES-V
Dated : 01.12.2011	Re-fixation of input output norms in respect of Advance Authorization No.0710079761 dated 13.06.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the Advance authorization issued in this case as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
100% Natural Silk Fabrics (Mulberry Raw Silk).	920 Kgs.	Thrown Silk (Mulberry Twisted Silk Yarn) Gummed.	1260 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No. 299	M/s. Chinar Forge Limited, Jalandhar
NC No.35/AM12	F.No.01/84/162/156/AM-12/DES-V
Dated : 01.12.2011	Ratification of input output norms in respect of Advance Authorisation No.3010075641 dated 3.6.2011.

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Quantity	Import item	Qty allowed
Synthetic Tufted Carpets/ Mats (100% Polypropylene) with rubber coating of 900 grams per Sq. Mtrs. (+/- 10%)	778856 Kg.	(1) Polypropylene Chips / Granuels / Resins / Luban.	369349.100 Kg.
		(2) Master Batch (Polypropylene Dyed/ Relevant Colour Master Batches).	3693.500 Kg.
		(3) U.V. Stablizer.	2850 Kg.
		(4) Spin Finish Oil.	2850 Kg.
		(5) Polypropylene Carpet Backing.	426321.500 Sq. Mtrs.
		(6) Natural Rubber Latex with DRC 60% and 62% TSC (Total Solid contents).	71437.460 Kg.
		(7) Synthetic Rubber Latex with 67% TSC (Total Solid contents).	227300.300 Kg.
		(8) Oelic Acid.	7384 Kg.
		(9) ZDEC (Zinc Dithyl Dithi-carbonate).	2747.940 Kg
		(10) ZMBT (Zinc Mercaptobenzo Thiazole).	2123.140 Kg
		(11) Wingstyl-L	2123.140 Kg.
		(12) Calcium Carabonate	18468 Kg

The import of Dyes and Chemicals (Sr. No. 6 to 12) shall be restricted to 14% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No. 300	M/s. Gulati Exports House, New Delhi.
NC No.35/AM12	F.No.01/84/50/031/AM-07/DES-V
Dated : 01.12.2011	Re-fixation of input output norms in respect of Advance Authorisation No.0510181336 dated 25.4.2006.

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to re-fix the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(5)/41/2011-12/Hosy. dated 29.11.2011 as detailed below:-

Export item	Import item	Qty. recommended	Qty. to be accounted in export
95% Acetate 5% Spandex Knitted Ladies Pant.	95% Acetate 5% Spandex Knitted Fabrics, GSM – 280 +/- 10%.	0.511 Kg./Pc., Total Qty. 5966 Kgs. for 11674 Pcs.	0.464 Kg./Pc., Total Qty. 5417 Kgs. for 11674 Pcs.
95% Acetate 5% Spandex Knitted Ladies Skirts.	95% Acetate 5% Spandex Knitted Fabrics, GSM – 280 +/- 10%.	0.431 Kg./Pc., Total Qty. 5375.43 Kgs. for 12472 Pcs.	0.392 Kg./Pc., Total Qty. 4889 Kgs. for 12472 Pcs.

The GSM should match in both import and export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(41)

Case No.301	M/s. K.B.S.H. Export House, New Delhi.
NC 35/12 dt. 01.12.2011	F.No. 01/84/50/133/AM-05/DES-V
Ratification of input output norms against Advance Licence No.0510128519 dated 10.06.2004.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DC(MSME) letter dated 18.8.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.

R.A. may take suitable consequential action accordingly.

(42)

Case No. 302	M/s. Jiva Design Pvt. Ltd., Faridabad.
NC 35/12 dt. 01.12.2011	F.No. 01/84/162/139/AM-12/DES-V
Redemption of Advance Authorisation No.0510216003 dated 8.2.2008 - reg.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.12.2011.

(43)

Case No.303	M/s. Orient Craft Ltd., Gurgaon
NC 31/AM-12 dt. 3.11.2011	F.No.01/84/162/529/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/40/2011-12/Hosy. dated 30.11.2011 as detailed below: -

S.No.	Export item	Export Qty.	Import item	Qty. recommended/Pc.
1	Duvet cover size 198x198 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	103810 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	(i) 9.42 Sq. Mtrs./pc. of Duvet Cover.
		0.1843 Sq. Mtrs.		(ii) 0.16 Sq. Mtrs. per pc. of Bag.
2	Duvet cover size 137x198 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	69454 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	6.36 Sq. Mtrs.
3	Duvet cover size 228x218 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	131321 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	11.58 Sq. Mtrs.
4	Duvet cover size 260x220 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	152564 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	15.28 Sq. Mtrs.
5	Sham size 48x76x5 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	143298 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1.10 Sq. Mtrs.
6	Bag size 35x55 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180	0.58420 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/-	0.52 Sq. Mtrs.

	+/- 10%.		10%.	
7	Bag size 25x50 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	0.38100 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	0.38 Sq. Mtrs.
8	Strip Fitted Sheet size 137x190x25 Cms. with Bag size 13x35 Cms. made from 100% Linen Woven Fabric (Washed/ Finished), GSM-180 +/- 10%.	6.7310 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	(i) 5.00 Sq. Mtrs./pc. of Fitted Sheet.
		0.18550 Sq. Mtrs.		(ii) 0.16 Sq. Mtrs./pc. of Bag.
9	Strip Fitted Sheet size 183x200x25 Cms. made from 100% Linen Woven Fabric (Washed/ Finished), GSM-180 +/- 10%.	7.0104 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	7.01 Sq. Mtrs.
10	Strip Fitted Sheet size 152x200x25 Cms. made from 100% Linen Woven Fabric (Washed/ Finished), GSM-180 +/- 10%.	7.0104 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	7.01 Sq. Mtrs.
11.	Strip Fitted Sheet size 91x190x25 Cms. with Bag size 13x35 Cms. made from 100% Linen Woven Fabric (Washed/ Finished), GSM-	6.7310 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	(i) 3.75 Sq. Mtrs./pc. of Fitted Sheet.
				(ii) 0.16 Sq.

	180 +/- 10%.	0.10550 Sq. Mtrs.		Mtrs./pc. of Bag.
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The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(44)

Case No.304	Ref: from Jt. DGFT Mumbai in respect of M/s Creative Textiles Pvt. Ltd., Mumbai
NC 35/AM-12 dt. 01.12.2011	F.No.01/84/162/84/AM-12/DES-V
Clarification regarding technical aspect of export item against the advance authorization No.0310534110 dated 18.8.2009	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that since there is variation in denierage of the yarn as claimed by the firm and test report. The firm may be asked to explain the variation in denierage. It was decided to defer the case for re-listing on 29.12.2011.
